

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF GURDASPUR OVERSEAS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Gurdaspur Overseas Limited
2.	Date of incorporation of corporate debtor	18/09/2009
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies , Punjab & Chandigarh, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15400PB2009PLC033246
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Tugalwal, Beri Road, Teh . & Distt. Gurdaspur (Punjab)
6.	Date of closure of Insolvency Resolution Process	30.06.2022
7.	Liquidation commencement date of corporate debtor	30.06.2022, being the date of passing of Order by the Hon'ble NCLT, Chandigarh
8.	Name and registration number of the insolvency professional acting as liquidator	Madan Gopal Jindal, IP Regd. No. IBBI/IPA-002/IP-N00137/2017-2018/10352
9.	Address and e-mail of the liquidator, as registered with the Board	M.G.Jindal & Associates, SCO: 7-8, 4th Floor, Jandu Tower, G.T. Road, Miller Ganj, Ludhiana (Punjab)-141003 Email: mgjindal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	M.G.Jindal & Associates, SCO: 7-8, 4th Floor, Jandu Tower, G.T. Road, Miller Ganj, Ludhiana (Punjab)-141003 Email: mgjindal@gmail.com
11.	Last date for submission of claims	30.07.2022

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of liquidation of **Gurdaspur Overseas Limited** on 30.06.2022 under Section 33 of the Insolvency and Bankruptcy Code, 2016

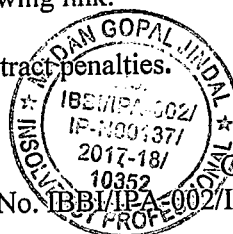
The Stakeholders of **Gurdaspur Overseas Limited** are hereby called upon to submit their claims with proof, intimation of decision on relinquishment of security interest on or before **30.07.2022** to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The prescribed forms may be downloaded from the following link:

<https://www.ibbi.gov.in/home/downloads>

Submission of false or misleading proof of claims shall attract penalties.



Handwritten signature of Madan Gopal Jindal

Madan Gopal Jindal
Liquidator in the matter of
Gurdaspur Overseas Limited
IP Regd. No. IBBI/IPA-002/IP-N00137/2017-2018/10352

Date: 02.07.2022

Place: Ludhiana (Punjab)